

The Government co-contribution under APY shall be given to those subscribers, who are not members of any statutory social security scheme and who are not income tax payers.

(c) The APY scheme provides for monthly contributions by subscribers based on the amount of pension selected and the age of entry of the subscribers. It is proposed to provide flexibility of contributions by way of enabling quarterly and half-yearly contributions also. This may help those subscribers who have irregular or intermittent incomes. Further, it is proposed to provide that the subscribers, who are not regular contributors, can continue to keep the account alive by paying overdue interest on the delayed contributions. The overdue interest would remain as part of the pension corpus of the subscriber. Further, in case of irregular contributions, once the account balance in the subscriber's account becomes zero due to reduction of account maintenance charges and fees, account would be closed and the Government contribution, if any, would be given back to the Government. However, the account would remain active till the account balance with self-contributions is non-zero.

#### **Abolition of Central share in plan schemes**

\*240. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has made a study of the reduction and abolition of Central share in plan schemes effected by it in the wake of improved allocation by the last Finance Commission to the States, if so, the net impact, State-wise; and

(b) whether Government would consider compensating the States adversely affected in the process, if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) The Government has not made such a study. The net impact of the acceptance of the recommendations of Fourteenth Finance Commission is given in Statement-I (*See below*) with respect to Finance Commission Tax devolution and Finance Commission Grants for 2014-15 and 2015-16. Total Finance Commission transfers in 2015-16 as compared to 2014-15 are ₹ 186150 crore, ₹ 23592 crore and ₹ 209742 crore respectively. The Plan transfer in 2014-15 was ₹ 260928 crore. The total Plan transfer in 2015-16 due to the impact of Fourteenth Finance Commission is ₹ 196743 crore. Thus the reduction in Plan transfer of ₹ 64185 crore is less than the increase in Finance Commission transfer which amount to ₹ 209742 crore resulting in net increase of ₹ 145557 crore during 2015-16. For the year 2015-16, the Government also took a decision to classify the Centrally Sponsored Schemes into groups, keeping in mind that some of the schemes represent national priorities, especially schemes aimed at

providing assistance to the poor. Accordingly, the Centrally Sponsored Schemes have been broadly divided into three categories i.e. (i) Schemes to be fully supported by Union Government which are of national priorities, carrying legal obligations and especially meant for the poor, (ii) Scheme to be run with the changed sharing pattern having partial funding by the Union and State Governments and (iii) Schemes de-linked from the support from the Centre. The details of schemes under each classification are given in Statement-II (*See below*).

(b) Does not arise.

**Statement-I***Comparative details of States' share of Central Taxes/Duties & Grants as per Finance Commission Recommendation*

(₹ in crore)

Sl. No.	State	14th FC (2015-16)			13th FC (2014-15)			Difference in 2015-16 over 2014-15	
		Tax Devolution	Grants	Total	Tax Devolution	Grants	Total	Tax Devolution	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	22638	8288	30926	13692	4096	17788	8946	13138
2.	Arunachal Pradesh	7232	159	7391	1110	921	2031	6122	5360
3.	Assam	17401	3283	20684	12284	1130	13414	5117	7270
4.	Bihar	50748	2948	53696	36963	3192	40155	13785	13541
5.	Chhattisgarh	16213	935	17148	8363	1335	9698	7850	7450
6.	Goa	1981	39	2020	901	261	1162	1081	858
7.	Gujarat	16236	2181	18417	10296	2499	12795	5940	5622

1	2	3	4	5	6	7	8	9	10
8.	Haryana	5686	896	6582	3548	1084	4632	2138	1950
9.	Himachal Pradesh	3744	8435	12179	2644	1174	3818	1100	8361
10.	Jammu and Kashmir	8088	10620	18708	4477	2795	7272	3611	11436
11.	Jharkhand	16499	1164	17662	9487	1624	11111	7012	6551
12.	Karnataka	24790	1814	26604	14654	3465	18119	10136	8434
13.	Kerala	13122	5591	18713	7926	1694	9620	5195	9093
14.	Madhya Pradesh	39705	2750	42456	24107	2525	26632	15598	15824
15.	Maharashtra	29062	4150	33212	17603	6984	24587	11459	8625
16.	Manipur	3238	2122	5360	1527	1827	3354	1711	2006
17.	Meghalaya	3371	643	4014	1382	784	2166	1989	1848
18.	Mizoram	2414	2166	4579	911	1055	1966	1503	2614
19.	Nagaland	2614	3224	5838	1063	2022	3085	1551	2753
20.	Odisha	24412	1799	26210	16181	1699	17880	8230	8330

50 Written Answers to

[RAJYA SABHA]

Starred Questions

21.	Punjab	8273	1028	9301	4703	1863	6566	3570	2735
22.	Rajasthan	28925	2898	31823	19817	3934	23751	9108	8072
23.	Sikkim	1925	49	1974	809	515	1324	1115	649
24.	Tamil Nadu	21150	2349	23499	16824	3757	20581	4326	2918
25.	Telangana	12823	1153	13976	9795	2129	11924	3028	2051
26.	Tripura	3369	1175	4544	1730	1002	2732	1639	1812
27.	Uttar Pradesh	94313	5453	99767	66623	6482	73105	27691	26662
28.	Uttarakhand	5526	471	5997	3792	899	4691	1734	1305
29.	West Bengal	38462	11083	49545	24595	2525	27120	13867	22425
TOTAL		523958	88864	612822	337808	65272	403080	186150	209742

Written Answers to

[11 August, 2015]

Starred Questions 51

***Statement-II***

(i) Schemes to be fully supported by Union Government:

1. Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA)
2. Multi Sectoral Development Programme for Minorities (MSDP)
3. Pre-Matric Scholarship for children of those engaged in unclean occupation
4. Scholarship schemes (Post and Pre Matric) for SC, ST and OBCs
5. Support for Machinery for implementation of Protection of Civil Rights Act, 1955 and Prevention of Atrocities Act, 1989
6. National Programme for persons with Disabilities
7. Scheme for providing Education to Minorities
8. Umbrella scheme for education of ST Children
9. Indira Gandhi Matritva Sahyog Yojna (IGMSY)
10. Integrated Child Protection Scheme (ICPS)
11. Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG)-SABLA
12. National Nutrition Mission (NNM)
13. Scheme for protection and development of women
14. Assistance for schemes under proviso (i) to Article 275(1) of the Constitution
15. Special Central Assistance to Tribal Sub-Plan
16. Sarva Shiksha Abhiyaan (Financed from Education Cess)
17. Mid Day Meal
18. Schemes of North Eastern Council
19. Special Package for Bodoland Territorial Council
20. National Social Assistance Programme (NSAP) including Annapurna
21. Grants from Central Pool of Resources for North Eastern Region and Sikkim
22. Social Security for Unorganized Workers Scheme
23. Support to Educational Development including Teacher Training and Adult Education
24. Border Area Development Programme

25. Member of Parliament Local Area Development Scheme (MPLADS)
26. Cess backed allocation for Pradhan Mantri Gram Sadak Yojna (PMGSY)
27. Roads and Bridges financed from Central Road Fund
28. Project Tiger
29. Project Elephant
30. Additional Central Assistance for Externally Aided Projects (Loan Portion)
31. Additional Central Assistance for Externally Aided Projects (Grant Portion)

(ii) Scheme to be run with the Changed Sharing Pattern:

1. Cattle Development
2. Mission for Integrated Development of Horticulture
3. Rashtriya Krishi VikasYojana
4. National Livestock Mission
5. National Mission on Sustainable Agriculture
6. Dairy Vikas Abhiyaan
7. Veterinary Services and Animal Health
8. National Rural Drinking Water Programme
9. Swacch Bharat Abhiyaan (Rural and Urban)
10. National Afforestation Programme
11. National Plan for Conservation of Aquatic Eco-Systems (NPCA)
12. National AIDS and STD Control Programme
13. National Health Mission
14. National Urban Livelihoods Mission (NULM)
15. Rashtriya Madhyamik Shiksha Abhiyaan (RMSA)
16. Strategic Assistance for State Higher Education - Rashtriya Uchcha Shiksha Abhiyan (RUSA)
17. For Development of Infrastructure Facilities for Judiciary
18. National Land Records Modernisation Programme
19. National Rural Livelihood Mission (NRLM)
20. Rural Housing-Housing for All
21. Integrated Child Development Service

22. Rajiv Gandhi Khel Abhiyan (RGKA) (erstwhile Panchayat Yuva Krida aur Khel Abhiyan (PYKKA))
23. Pradhan Mantri Krishi Sinchai Yojana  
(including Watershed programme and Micro irrigation)
24. Impact Assessment Studies of AIBFMP

(iii) Schemes delinked from support from the Centre:

1. National e-Governance Plan
2. Backward Regions Grant Funds
3. Modernization of Police Forces
4. Rajiv Gandhi Panchayat Sashaktikaran Abhiyaan (RGPSA)
5. Scheme for Central Assistance to the States for developing export infrastructure
6. Scheme for setting up of 6000 Model Schools
7. National Mission on Food Processing
8. Tourist Infrastructure

---

## **WRITTEN ANSWERS TO UNSTARRED QUESTIONS**

### **Separate standard for AYUSH systems of medicine**

2401. SHRI K.N. BALAGOPAL: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether Government has a scheme of deciding about the quality of hospitals, like Indian Public Health Standard (IPHS), if so, the details thereof;

(b) whether this is applicable to AYUSH systems of medicine; and

(c) if not, whether Government is planning for introducing a separate standard for AYUSH systems of medicine, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (SHRI SHRIPAD YESSO NAIK): (a) and (b) Public Health is State subject. However, under the National Rural Health Mission, (NRHM), support is provided to States/UTs for strengthening their healthcare systems including for mainstreaming of AYUSH based on the requirements posed by the States/UTs in their Programme Implementation Plans (PIPs).